

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 162/2007**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2016 AT 10.30 A.M**

**NAME OF THE COMPANY: M/s. Ajay Batra & Ors. V/s. M/s. BHP Machines Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1	Deepak Jain	Advocate	Respondent no. 21-25	Deepak Jain
2	Pradheep K.B.			
3	Atul Batra	Self	Respondent No 5	Atul Batra
4	Uttam Datt	Advocate	Petitioner	Uttam Datt

**Order**

The Respondents pray for some time to file reply to the amended petition. It is also submitted that talks of compromise are in progress. In view of the same, re-notify this case for filing the reply by the respondents to the amended petition on 10<sup>th</sup> August, 2016 at 10.30 a.m., in the event of the settlement not being arrived at.

2. As none is present on behalf of the Respondents No. 1 to 4 and 6-20, it would be expedient to issue court notices to them, since this is a first hearing after constitution of the NCLT.

Sd/-  
(Ina Malhotra)  
Member Judicial

Sd/-  
(R. Vardhanarajan)  
Member Judicial